

## The Kerala State Housing Board (Amendment) Act, 1981 Act 21 of 1981

Keyword(s): Housing Board, Beneficiary, City Limit, Work Place

Amendments appended: 10 of 1988, 4 of 1991, 10 of 2012

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### THE KERALA STATE HOUSING BOARD (AMENDMENT) ACT, 1981 [1]

### (Act 21 of 1981)

An Act to amend the Kerala State Housing Board, Act, 1971.

*Preamble* .-WHEREAS it is expedient to amend the Kerala State Housing Board Act, 1971, for the purposes hereinafter appearing;

BE it enacted in the Thirty-second Year of the Republic of India as follows:-

- 1. Short title and commencement .-(1) This Act may be called the Kerala State Housing Board (Amendment) Act, 1981.
  - (2) It shall be deemed to have come into force on the 7 th day of May, 1981.
- 2. Amendment of section 50. In section 50 of the Kerala State House Board Act, 1971 (19 of 1971) (hereinafter referred to as the principal Act), in subsection (2), for clause (a) the following clause shall be substituted, namely:-
- "(a) cause the said notice to be published in the Gazette or in two daily newspapers having wide circulation in the locality in which the area comprised in the scheme is situate, specifying the period upto which the objections will be received; and".
- 3. Amendment of section 52. In section 52 of the principal Act, in subsection (1), for the words "first published", the word "published" shall be substituted.
- 4. *Repeal and saving*.-(1) The Kerala State Housing Board (Amendment) Ordinance, 1981 (2 of 1981), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

#### THE KERALA STATE HOUSING BOARD

### (AMENDMENT) ACT, 1988 [1]

(ACT 10 OF 1988)

An Act further to amend the Kerala State Housing Board Act, 1971.

*Preamble.* — whereas it is expedient to amend the Kerala State Housing Board Act, 1971 for the purposes hereinafter appearing;

be it enacted in the Thirty-ninth Year of the Republic of India as follows: —

- 1. *Short title and commencement*. —(1) This Act may be called the Kerala State Housing Board (Amendment) Act, 1988.
- (2) It shall be deemed to have come into force on the 15th day of February 1988.
- 2. Amendment of section 6.—In the Kerala State Housing Board Act, 1971 (19 of 1971) (hereinafter referred to as the principal Act), in section 6, for sub-sections (1) and (2), the following sub-section shall be substituted, namely:—
- "(1) The Chairman and the members of the Board shall hold office during the pleasure of the Government:

Provided that the term of office of the Chairman appointed under section 4 or a member nominated under clause (c) of the said section shall not in any case exceed three years from the date of his appointment or nomination, as the case may be.".

- 3. *Repeal and saving*. —(1) The Kerala State Housing Board (Ame ndment) Ordinance, 1988 (7 of 1988), is hereby repealed.
- (2) Notwithstanding such repeal anything done nor any action taken u nder the principal Act as amended by the said Ordinance shall be deem ed to have been done or taken under the principal Act as amended by this Act.

### THE KERALA STATE HOUSING BOARD (AMENDMENT)

### ACT, 1990 [1]

### (ACT 4 OF 1991)

An Act further to amend the Kerala State Housing Board Act, 1971.

*Preamble.*— WHEREAS it is expedient further to amend the Kerala State Housing Board Act, 1971 for the purposes hereinafter appearing;

BE it enacted in the Forty-first Year of the Republic of India as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Kerala State Housing Board Amendment) Act, 1990.
  - It shall be deemed to have come into force on the 27th day of May, 1989.
- 2. Amendment of section 19.—In the Kerala State Housing Board Act, 1971 (19 of 1971) (hereinafter referred to as the principal Act), in section 19, in clause (e),
- (i) for the words "receive gratuities", the words "receive pensions or gratuities" shall be substituted;
- (ii) for the words "such gratuities", the words "such pensions, gratuities" shall be substituted.
- 3. Amendment of section 162.— To sub-section (1) of section 162 of the principal Act, the following proviso shall be added, namely:—

"Provided that the regulations relating to pensions may be made either prospectively or retrospectively.".

- 4. Repeal and saving.—(1) The Kerala State Housing Board (Amendment) Ordinance, 1990 (7 of 1990), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

Government of Kerala കേരള സർക്കാർ 2012



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# KERALA GAZETTE

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## **EXTRAORDINARY**

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# PUBLISHED BY AUTHORITY

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## GOVERNMENT OF KERALA

## Law (Legislation-D) Department

## NOTIFICATION

No. 4060/Leg. D1/2012/Law.

Dated, Thiruvananthapuram,  $\frac{27th}{6th}$  June,  $\frac{2012}{6th}$ 

The following Act of the Kerala State Legislature is hereby published for general information. The Bill as passed by the Legislative Assembly received the assent of the Governor on the 26th day of June, 2012.

By order of the Governor,

C. K. PADMAKARAN, Special Secretary (Law).

## ACT 10 OF 2012

## THE KERALA STATE HOUSING BOARD (AMENDMENT) ACT, 2012

An Act further to amend the Kerala State Housing Board Act, 1971.

Preamble.—WHEREAS, it is expedient further to amend the Kerala State Housing Board Act, 1971 for the purposes hereinafter appearing;

BE it enacted in the Sixty-third Year of the Republic of India, as follows:—,

- 1. Short title and commencement.—(1) This Act may be called the Kerala State Housing Board (Amendment) Act, 2012.
- (2) It shall be deemed to have come into force on the 16th day of February, 2012.
- 2. Insertion of new section 36A.—In the Kerala State Housing Board Act, 1971 (19 of 1971) (hereinafter referred to as the principal Act), after section 36, the following section shall be inserted, namely:—
- "36A. Power of the Board to undertake housing or improvement or development schemes through Joint Venture Project or Public-Private Partnership Scheme.—The Board may execute any housing or improvement or development scheme through Joint Venture Project or Public-Private Partnership, as the case may be, with the approval of the Government for each such scheme.

Explanation:—For the purpose of this section, "Joint Venture Project or Public-Private Partnership Scheme" means participation of the Board with private person or company selected through a transparent and open process for executing any housing or improvement or development scheme including commercial complexes, shopping malls etc."

- 3. Repeal and saving.—(1) The Kerala State Housing Board (Amendment) Ordinance, 2012 (22 of 2012) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act, as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.